

Poona & Solapur

In the High Court of Judicature, Bombay.

Monday, the 15<sup>th</sup> day of August - 1864.

SPECIAL APPEAL No. 264 of 1864.

Pandora bin Sidaji Jug-  
tap, of the Poona Dis-  
trict — (Original Plaintiff)

Appellant,

versus

Nathaji bin Dhondiba  
Jugtap, of the Poona  
District — (Original Defendant).

Respondent,

Rs. 10-0-00

The claim in the Original Suit was to recover some  
gutkoolu land

In Appeal No. 709 of 1862 the Acting Judge  
of the District of Poona at Poona amended  
the Decree of the Joint Judge of Fullgaon who had thrown out the  
claim. Said decree held two lands  
to P. G.

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the District Judge is con-  
trary to Law, in that the land in  
dispute being Gutkoolu land, and

as

as such the absolute property of Gov<sup>ts</sup>  
Government, and appellant having  
proved by the entry in the Government  
records that the same was granted to  
him, his claim should not have  
been thrown out, that (2) the Dis-  
trict Judge has given undue  
weight to the fact that Respondent  
paid half the assessment on this  
land, this fact being quite con-  
sistent with the case set up in ap-  
pellant's plaint: and that (3) the  
District Judge had not the points  
at issue properly before him and  
failed to go into the question as  
to what rights the grant of Gutkoo-  
lee land by Government conferred on  
appellant.

The decree of the District Judge  
is confirmed with costs on  
Special Appellant.

Joseph Arnold.

H. Newm.

Lawrence D. Popple

MEMORANDUM OF COSTS incurred in Special Appeal No. 264

of 186 *4.* against the decision of the *Sitting Judge* of the District of *Poona* and disposed of on the *15<sup>th</sup> Aug<sup>r</sup> 1864* by *Confirming the same with Costs.*

BY THE APPELLANT—

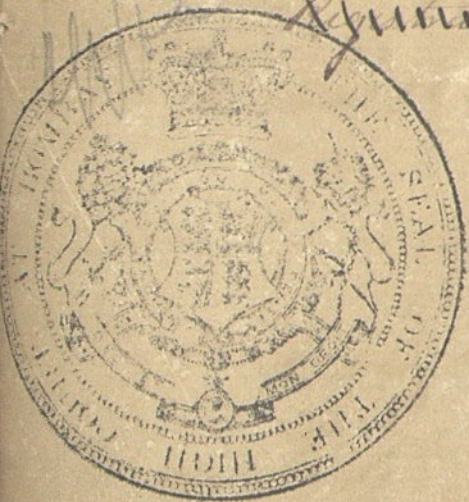
*In the District.*

In the <i>Moonsiff's Court</i> .....	6	6	10	✓			
In the <i>Sitting Judge's Court</i> .....	3	13	7	✓			
<i>In this Court.</i>							
Stamp for Memorandum of Special Appeal .....	2	"	"	✓			
Stamps for copies of Decree and Judgment .....	2	8	"	✓			
Stamp for Vukeelutnama .....	2	"	"	✓			
Batta for Process and Postage .....	1	"	"	✓			
Sectioner's Fee .....	"	13	3	✓			
Vukeel's Fee .....	"	4	10	✓			
			8	10	1	✓	
			Rupees....	18	14	6	✓

BY THE RESPONDENT.

*In the District.*

In the <i>Moonsiff's Court</i> .....	1	4	9	✓			
In the <i>Sitting Judge's Court (including 1/2 fee)</i> .....	"	12	10	✓			
<i>In this Court.</i>							
Stamps for Vukeelutnama <i>studs</i> .....	4	"	"	✓			
Vukeel's Fee .....	"	4	10	✓			
			4	4	10	✓	
			Rupees....	6	6	5	✓
				6	6	5	✓



*Chome*

*Sealer*

*The 15<sup>th</sup> day of August 1864*

*Chome*  
*Sitting Registrar*